

(56)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1350/93

Date of Order: 22.4.1994

BETWEEN

D.Satyavathi

.. Applicant.

A N D

Union of India represented by:

Admiral Superintendent,
Naval Dockyard,
Visakhapatnam.

.. Respondent.

Counsel for the Applicant

.. Mr.Y.Subramanyam

Counsel for the Respondent

.. Mr.N.V.Kamana

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

(GL)

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

This is an application from the widow of late Subba Rao praying for a direction to the respondents to give her appointment on compassionate grounds.

2. The applicant states that her husband died ^{as} in a result of an accident arising out of and in course of employment, while working in the Naval Dockyard, Visakhapatnam. The applicant is left in indigent circumstances with four children, all below the age of 10 years to be taken care of. She approached the authorities concerned for giving her appointment on compassionate grounds.

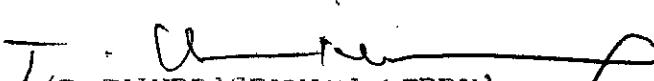
----- have stated that the request of the applicant was considered and ~~she was~~ ^{is} approved for appointment on compassionate grounds. There are already a number of such candidates on the ~~wait~~ list for appointment on compassionate grounds. The respondents assured that the applicant would be provided a suitable

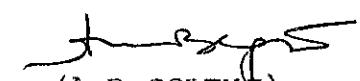
In the meantime the respondents have offered her employment ^{presently} on daily wages and she is ~~personally~~ working as a casual labour.

4. Learned counsel for the applicant lays ^{considerable} ~~suitable~~ ⁱⁿ stress on the fact that the applicant's husband died while on duty and as such the case of the applicant deserves to be given ⁱⁿ preference in the matter of giving her appointment on compassionate grounds. This aspect of the matter requires to be ^{taking} ~~taken~~ -----

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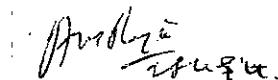
respondents in offering her appointment on compassionate grounds. With these observations and with the expectation that the applicant would be provided compassionate appointment as early as possible, this application is disposed of with no order as to costs.


(T. CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B. GORTHY)
Member (Admn.)

Dated: 22nd April, 1994

(Dictated in Open Court)


Deputy Registrar (J)CC

To

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1. The Admiral Superintendent, Union of India,
Naval Dockyard, Visakhapatnam.
2. One copy to Mr.Y.Subramanyam, Advocate, CAT.Hyd.
3. One copy to Mr.N.v.Ramana, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL).
AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 22-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in
O.A.No. 1350/93.

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

